

**Central Administrative Tribunal, Lucknow Bench, Lucknow**

**Original Application No. 248/2009**

This the 8th day of June, 2009

**Hon'ble Mr. M. Kanthaiah, Member (J)**  
**Hon'ble Dr. A.K. Mishra, Member(A)**

Abdul Wahab, Aged about 65 years, S/o Late Syed Abdul Ghaffar, R/o 156-A, Katra Mohd. Ali Khan, Tambakoo Mandi, Lucknow.

.....Applicant

By Advocate: Sri A. Srivastava for Sri D. Awasthi

**Versus**

1. Union of India through the General Manager, N.E. Railway, Gorakhpur.
2. D.R.M., N.E.R., Lucknow.
3. D.R.M. (P), N.E.R., Lucknow.

.....Respondents

By Advocate: Sri N.K. Agarwal

**ORDER**

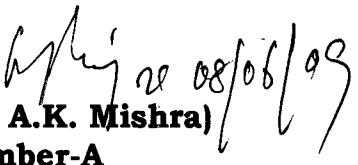
**By M. Kanthaiah, Member-J**

Heard both sides.

2. The applicant has filed this O.A. to issue directions to the respondents to fix the pension according to the pay scale of Cabin man in grade of Rs. 4000-6000/- and also to pay the arrears thereof. It is the case of the applicant that he made representation dated 27.12.2000 followed by reminder dated 9.4.2005 and 18.12.2007, which are still pending with the respondents for consideration. When the representations of the applicant are still pending, allowing the claim of the applicant at this stage, is not at all sustainable.
3. In view of the above circumstances, the O.A. is disposed of with a direction to respondent no.2 to consider and dispose of the pending representation of the applicant dated 27.12.2000 followed by reminder dated 9.4.2005 and 18.12.2007 within a



period of three months from the date of supply of a copy of this order, by passing a reasoned and speaking order in accordance with rules. The applicant is at liberty to make compressive representation in respect of the relief(s) claimed in the O.A. to the respondent no.2 alongwith a copy of this order. No costs.

  
**(Dr. A.K. Mishra)**

**Member-A**

  
**(M. Kanthaiah)**

**Member-J** 08.06.09

Girish/-